

BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL
NEW BOMBAY BENCH

O.A.558/88

P.Ramanujam,
 Ex-Turner 'C' Grade,
 Quarter No.RA 235/6,
 Type 'I', Range Hills,
 Kirkee,
 Pune 411 020. .. Applicant

vs.

1. General Manager,
 Ammunition Factory
 Kirkee.
2. The Director General
 of Ordnance Factories,
 No.10A, Auckland Road,
 Calcutta 700 001. .. Respondents

Coram: Hon'ble Member(J)Shri M.B.Mujumdar
 Hon'ble Member(A)Shri P.S.Chaudhuri

Appearances:

1. Mr.N.K.Iyer
 Advocate for the
 Applicant.
2. Mr.R.C.Kotiankar
 for Mr.M.I.Sethna
 Advocate for the
 Respondents.

TRIBUNAL'S ORDER
 (Per M.B.Mujumdar, Member(J)) Date: 7.2.1990

Heard Mr.N.K.Iyer, advocate for the
 applicant and Mr.R.C.Kotiankar, for Mr.M.I.Sethna,
 for the respondents.

2. The applicant was dismissed from
 service by an order dated 31.12.1985 after holding
 a departmental enquiry against him, and he has
 challenged that order in this application. By order
 dated 13.7.88 we have restrained from evicting the
 applicant from the quarter in his possession till
 29.7.88 provided he continues to pay rent and
 electricity charges at the rates at which he was
 paying the same till that date. By subsequent
 orders that order is continued further and it is
 still in force. The respondents' request for